



2026:AHC:172421

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8359 of 2026**

Farook

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Zainul Abdin
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.137 of 2026, under Sections 3, 5 and 8 of the Uttar Pradesh Prevention of Cow Slaughter Act, 1955, Police Station-Katghar, District Moradabad, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the above-mentioned case.
3. Learned counsel for the applicant contends that the applicant has been granted regular bail for offence under Sections 325, 109(1), 3(5) BNS and Section 11 of the Prevention of Cruelty to Animals Act and Sections 3/25/27 of the Arms Act. During investigation, Sections 3/5/8 of the U.P. Prevention of Cow Slaughter Act has also been imposed on the applicant. Applicant has criminal history of one another case, however, he is not a previous convict.
4. Learned AGA has opposed the prayer for bail and has contended that the vehicle in question which was being used to transport the meat belonged to the applicant. In the FSL report, meat that was recovered was belonged to cow or its progeny. Offence against the applicant is quite grave and he may not be considered for grant of anticipatory bail.
5. I have considered the submissions made by learned counsel for the parties.

6. The applicant is on regular bail under the orders of this court dated 30.04.2026 passed in Criminal Misc. Bail Application No.14517 of 2026 and there is no allegation that applicant has misused the liberty of bail granted by this Court. The recovery has not been made from the possession or the pointing out of the applicant and the meat in question is said to have been recovered from the vehicle belonging to the applicant.

7. In the prima facie opinion of the court, the applicant who has no criminal antecedents, is entitled to be enlarged on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is allowed.

9. In the event of the arrest of the applicant **Farook**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

12. The conditions fixed in this order shall be in addition to the conditions fixed by this court while granting regular bail to the applicant.

(Rajiv Lochan Shukla,J.)

August 14, 2026

S.A.